

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBAIAH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All-India Services Act, 1951:—

(1) The Indian Administrative Service (Appointment by Promotion) Fourth Amendment Regulations, 1980, published in Notification No. G.S.R. 693(E) in Gazette of India, dated the 12th December, 1980.

(2) The Indian Administrative Service (Appointment by Promotion) Fifth Amendment Regulations 1980, published in Notification No. G.S.R. 694(E) in Gazette of India, dated the 15th December, 1980.

(3) The Indian Administrative Service (Appointment by Promotion) Sixth Amendment Regulations, 1980, published in Notification No. G.S.R. 696(E) in Gazette of India, dated the 16th December, 1980.

(4) The Indian Administrative Service (Appointment by Promotion) Seventh Amendment Regulations, 1980, published in Notification No. G.S.R. 720(E) in Gazette of India, dated the 27th December, 1980.

[Placed in Library. See No. LT-1919/

SHRI JYOTIRMOY BOSU: Sir, I want to point out....you made an observation in the House, on the unfortunate episode involving Mr. H. K. L. Bhagat, that the matter would be settled in the Business Advisory Committee....

MR. SPEAKER: We have settled it.

SHRI JYOTIRMOY BOSU: I am a member of the Business Advisory Committee....

MR. SPEAKER: Now that is a dead issue.

SHRI JYOTIRMOY BOSU: This was never discussed there; nothing has been done.... (Interruptions)

MR. SPEAKER: Appearances are deceptive....

SHRI JYOTIRMOY BOSU: The press was very right in pointing that out....

MR. SPEAKER: No. So many Member came to me; I saw; and before anything happened, I adjourned the House.

(Interruptions)**

MR. SPEAKER: Not allowed.

Mr. Barot.

NOTIFICATIONS UNDER DELHI SALES TAX ACT, NOTIFICATIONS UNDER CUSTO'S ACT AND UNDER CENTRAL EXCISE RULES

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MANGANBHAI BAROT): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—

(i) The Delhi Sales Tax (First Amendment) Rules, 1981, published in Notification No. F. 4(40) 80-Fin. (G) in Delhi Gazette, dated the 12th January, 1981;

(ii) The Delhi Sales Tax (Amendment) Rules, 1981, published in Notification No. F. 4(17)/80-Fin. (G) in Delhi Gazette, dated the 31st January, 1981.

[Placed in Library. See No. LT-1920/81]

(2) A copy of Notification No. G.S.R. 157 (Hindi and English versions) published in Gazette of India, dated the 14th February, 1981 together with an explanatory memorandum empowering certain categories

of officers of the Coast Guard to perform the functions of an officer of customs to board conveyances carrying imported or export goods to require production of documents and ask questions from the persons in-charge of such conveyance and of search, seizure and arrest, under section 159 of the Customs Act, 1962.

[Placed in Library. See No. LT-1921/81]

(3) A copy of Notification No. G.S.R. 62(E) (Hindi and English versions) published in Gazette of India, dated the 12th February, 1981 together with an explanatory memorandum regarding exemption of goods meant for use in connection with manufacture of goods solely meant for export in the Kandla Free Trade Zone from Central Excise, issued under the Central Excise Rules, 1944. [Placed in Library See. No. LT-1922/81].

(Interruptions)

MR. SPEAKER: They should be very careful in reporting.

DR. SUBRAMANIAM SWAMY (Bombay North East): A Member in the House had come and said that your decision was unprecedented. It is unfair to say that the press was responsible for distorting what you said....

MR. SPEAKER: I did not say anything....

DR. SUBRAMANIAM SWAMY: The independence of the press must be preserved. Your comments should be very strict....

MR. SPEAKER: I simply said that the press must be careful to see what is written on the board. They should not believe in hearsay. Their reporting should be based on facts. I have not gone or said anything against the Press.

श्री राम विलास पासवान: आप के डर के मारे किसी ने कुछ नहीं दिया

अध्यक्ष महोदय: मेरा डर तो तब होगा जब मैं ने रोका हो।

श्री राम विलास पासवान: उस का असर पड़ गया था।

अध्यक्ष महोदय: राम विलास जी, आप ने देखा नहीं, बिल्कुल नहीं देखा।

They should be very careful about it.

Mr. Venkatasubbaiah.

श्री जगपाल सिंह (हरिद्वार): मैं एक बात पूछना चाहता हूँ। मैं ने एक प्रिविलेज मोशन दिया था। उस दिन मैं यहाँ पर नहीं था और उस को आप ने रिजेक्ट कर दिया। पार्लियामेंट के इतिहास में यह एक बड़ी घटना है।

अध्यक्ष महोदय: कौन सी?

श्री जगपाल सिंह: मैं ने प्रिविलेज मोशन दिया था श्री एच० के० एल० भगत के खिलाफ और आप ने उस को रिजेक्ट कर दिया।

MR. SPEAKER: That is finished.

श्री जगपाल सिंह: मैं उस को फिर उठाना चाहूँगा..... (श्वषदान) ..

MR. SPEAKER: It is not to go on record. Without my permission he says. I have not allowed it.

(Interruptions)**

**Not recorded.